

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27093/2014

(Arising out of impugned final judgment and order dated 03-07-2013 in WP No. 48842/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF U P. & ORS.

Petitioner(s)

VERSUS

RATAN BABU SAXENA & ORS.

Respondent(s)

Date : 11-03-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Raghvendra Singh, Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Rajeev Dubey, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
For M/S. Manoj Swarup And Co.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the State,
list the matter after two weeks.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER